

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-898(ND)/2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2018**

**NAME OF THE COMPANY: M/s. M+R Logistics (India) Pvt. Ltd. V/s. M/s.
The Indure Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

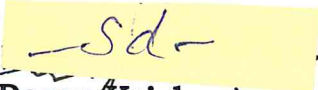
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

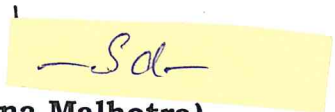
**Present for the Petitioner: Mr. Hrishikesh Barvah & Ms. Radhika Gupta,
Advocates**

ORDER

Request for an adjournment is being made by the Ld. Counsel for the
Operational Creditor to satisfy this Bench that the claim is within the limitation.

To come up on 30th July, 2018.


**(Deepa Krishan)
Member (T)**


**(Ina Malhotra)
Member (J)**